CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

GREAT OFFSHORE LIMITED

Registered Office: Energy House, 81, Dr. D. N. Road, Mumbai - 400 001, India

This Corrigendum to the Public Announcement (**"Third Corrigendum"**) is in continuation of and shall be read in conjunction with the Letter of Offer dated November 24, 2009 (**"LOF"**) dispatched to the equity shareholders of Great Offshore Limited (**"GOL"** or the **"Target Company"**) as on the Specified Date as per the revised schedule of activities (**"Revised Schedule"**), Public Announcement published on June 3, 2009 (**"PA"**), Supplement to the Public Announcement published on July 6, 2009 (**"Supplement"**), Corrigendum to the Public Announcement published on October 1, 2009 (**"First Corrigendum"**) and Corrigendum to the Public Announcement published on November 21, 2009 (**"Second Corrigendum"**) (PA, Supplement, First Corrigendum and Second Corrigendum collectively referred to as **"Announcements"**) issued by SBI Capital Markets Limited (**"Manager to the Offer"**) on behalf of Natural Power Ventures Private Limited (**"NPVPL"** or the **"Acquirer"**) along with Bharati Shipyard Limited (**"BSL"**) and Dhanshree Properties Private Limited (**"DPPL"**), (BSL and DPPL together referred to as the Persons Acting in Concert (**"PACs"**) with the Acquirer) under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the **"SEBI (SAST) Regulations"**) to acquire 78,26,788 fully paid-up equity shares of face value Rs. 10/- each (**"Shares"**), representing 20% of the Emerging Voting Capital of the Target Company (**"Offer"**).

A. The shareholders of GOL are requested to kindly note the following Revised Schedule in respect of the Offer:

Activity	Original Schedule	Revised Schedule
Public Announcement Date	Wednesday, June 3, 2009	Wednesday, June 3, 2009
Specified Date*	Friday, June 19, 2009	Friday, June 19, 2009
Last date for a competitive bid	Wednesday, June 24, 2009	Wednesday, June 24, 2009
Date by which individual Letters of Offer will be dispatched to the shareholders	Thursday, July 16, 2009	Saturday, November 28, 2009
Offer Opening Date	Saturday, July 25, 2009	Thursday, December 3, 2009
Last date for revising the offer price / number of equity shares	Tuesday, August 4, 2009	Friday, December 11, 2009
Last date for withdrawal of acceptances by the shareholder	Friday, August 7, 2009	Thursday, December 17, 2009
Offer Closing Date	Thursday, August 13, 2009	Tuesday, December 22, 2009
Date by which acceptance/ rejection would be intimated and the corresponding payment for the acquired equity shares and / or the share certificates for the rejected / withdrawn equity shares will be dispatched and / or credited to the beneficiary account in case of dematerialised equity shares	Thursday, August 27, 2009	Tuesday, January 5, 2010

** Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer has been sent. However, all owners (registered or unregistered) of the equity shares of the Target Company are eligible to participate in the Offer anytime before the closure of the Offer.*

Para 66 of the PA and references to dates for respective activities throughout the PA shall stand revised accordingly.

B. Updations / amendments to PA pursuant to SEBI Observation Letter on Draft LOF:

a. Post the PA, DPPL purchased 31,18,018 Equity Shares of the Target Company. The cumulative Shareholding of the Acquirer along with the PACs as on the date of LoF is 86,51,804 Equity Shares (i.e. 23.19% of the Paid-up Equity Share Capital of the Target Company). On completion of the Offer (assuming full acceptance), the Acquirer along with the PACs will hold, in the aggregate up to 1,64,78,592 Equity Shares representing 44.16% of the existing Paid-up Equity Share Capital of the Target Company.

b. Para 18(b) of the PA: The address of the registered office of BSL shall be read as located at 302, Wakefield House, Ballard Estate, Sprott Road, Mumbai – 400 001 since it is shifted from 606, Raheja Chambers, Free Press Journal, Nariman Point, Mumbai – 400 021 with effect from October 3, 2009.

c. Para 18(g) of the PA: The financial information of BSL has been updated based on the consolidated financial statements for the year ending on March 31, 2009. For details please refer page no. 16 of the LOF.

d. Para 29 of the PA: The statement "Post the offer, neither the Acquirer nor the PACs intend to be classified as part of the Promoter or Promoter Group of GOL" is deleted from Para 29 of the PA.

e. Para 58 of the PA shall be read to also include payment of consideration through Electronic Clearing System. For details please refer page no. 66 of the LOF.

The equity shareholders of GOL may note that, in terms of SEBI (SAST) Regulations, the Acquirer may make upward revision(s) in Offer in respect of the price and the number of Shares to be acquired, at any time up to 7 (Seven) working days prior to the closure of the offer.

The capitalized terms used but not defined herein will have the same meaning as defined in the PA / LOF. All other terms and conditions of the Offer shall remain unchanged.

The Acquirer and PACs accept responsibility for the information contained in this Third Corrigendum and also for the obligations of the Acquirer and PACs as laid down in the SEBI (SAST) Regulations.

This Third Corrigendum will also be available on the SEBI's website (www.sebi.gov.in).

Issued for and on behalf of the Acquirer by:

Manager to the Offer

SBI Capital Markets Limited

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Place: Mumbai Date: November 30, 2009

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